

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.374/2013**

**Wednesday this the 1<sup>st</sup> day of October 2014**

**C O R A M :**

**HON'BLE Mr.U.SARATHCHANDRAN, JUDICIAL MEMBER  
HON'BLE Mr.P.KPRADHAN, ADMINISTRATIVE MEMBER**

P.M.Santhosh,  
S/o.Maniyan,  
GDS MD, Chempu P.O.  
Residing at Ayyamkulath,  
K.S.Village, Vaikom – 686 608,  
Kottayam District, Kerala.

...Applicant

(By Advocate Mr.S.K.Balachandran)

**V e r s u s**

1. Senior Superintendent of Post Offices,  
Kottayam Division,  
Kottayam – 686 001.

2. Chief Post Master General, Kerala Circle,  
Thiruvananthapuram – 695 033.

3. Union of India  
represented by the Secretary,  
Ministry of Telecommunications,  
Govt. Secretariat, New Delhi – 1.

...Respondents

(By Advocate Mr.Sunil Jacob Jose,SCGSC)

This application having been heard on 1<sup>st</sup> October 2014 the Tribunal  
on the same day delivered the following :-



2.

**ORDER**

**HON'BLE Mr.U.SARATHCHANDRAN, JUDICIAL MEMBER**

When the matter came up for hearing today, learned counsel for the applicant submitted that the matter has become infratuous insofar as the applicant is concerned. Therefore, he prays for disposing of the matter.

2. The matter is, accordingly, disposed of as closed.

(Dated this the 1<sup>st</sup> day of October 2014)

  
**P.K.PRADHAN**  
**ADMINISTRATIVE MEMBER**

  
**U.SARATHCHANDRAN**  
**JUDICIAL MEMBER**

asp